

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-512

CP-(CAA)-09/230-232/ND/2024(2nd motion)

IN THE MATTER OF:

Rampur Hydro Power Ltd. And Mangalam Energy
Development Company Pvt. Ltd,

.....Applicant

SECTION

U/s 230-232

Order delivered on 10.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Kartikeya Goel, Adv.
For the Respondent :
For the RD : Ms. Shankari Mishra, Ms. Jyoti Khurana, Advs.
For the IT Deptt. : Mr. Parth Semwal, Mr. Abhishek Maratha, Advs.

ORDER

Ld. Counsel on behalf of the Petitioner is present and submitted that in terms of order dated 31.01.2024, they have served all the necessary parties and file proof of service. Ld. Counsel on behalf the RD is present and sought to be sent to file their report. Time is prayed for granted. No one is present on behalf of the OL and Income Tax Department. Ld. Counsel on behalf of the Income Tax Department sought time to file their report. Time prayed is granted. No one is present on behalf of the OL. OL is also directed to file their report. List the matter on **05.06.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)